

**NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI**

COMPANY APPEAL
CP/CSP/CSA/CSP/TCSP/TCSA/No. 03 / (MAH) / 2015

CORAM:

Present: **SHRI B.S.V. PRAKASH KUMAR
HON'BLE MEMBER (J)**

**SHRI V. NALLASENAPATHY
HON'BLE MEMBER (T)**

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 07 / 04/2017

NAME OF THE PARTIES: M/s. MR. NOWROT JILLA Pvt. Ltd.
vs TATA MOTORS LTD. & ARS.

SECTION OF THE COMPANIES ACT: _____ of the Companies
Act 1956/2013/ I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	L. M. JENKINS for LMJ LAW PRACTICE	Advocate for Appellants	Maria Jenkins

Common Order

Company Appeal No. 03/58,59/NCLT/MB/MAH/2015

Company Appeal No. 04/58,59/NCLT/MB/MAH/2015

Company Appeal No. 05/58,59/NCLT/MB/MAH/2015

Company Appeal No. 06/58,59/NCLT/MB/MAH/2015

Company Appeal No. 07/58,59/NCLT/MB/MAH/2015

Company Appeal No. 08/58,59/NCLT/MB/MAH/2015

Company Appeal No. 09/58,59/NCLT/MB/MAH/2015

At request of the Petitioner Counsel, time for filing rejoinder is hereby given
to the Petitioner side within three weeks hereof.

List this matter on 9.6.2017 for hearing.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)